

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 15924-15925/2022

(Arising out of impugned final judgment and order dated 06-05-2022 in SA No. 283/2022 19-05-2022 in SA No. 283/2022 passed by the High Court of Judicature at Allahabad)

SARITA GUPTA @ SAVITA GUPTA & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.133918/2022-EXEMPTION FROM FILING O.T.)

Date : 17-10-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Ashok Gurnani, Adv.
Mr. Abhishek Misra, Adv.
Ms. Deepika Mishra, Adv.
Mrs. Rachna Gupta, AOR(NP)

For Respondent(s)

Mr. S. S. Kulshrestha, Sr. Adv.
Mr. Ajit Pandey, Adv.
Mr. Dhananjay Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by two weeks in terms of the letter circulated by the learned counsel for the petitioners.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR